

- (vii) Scholarship will not be paid for the period of internship/housemanship in the M.B.B.S. course or for a practical training in any other course, if the student is in receipt of some remuneration during the internship period or some allowance/stipend during the practical training in any course.
- (viii) **Application in prescribed format needs to be submitted at any time during an academic year. An advance copy of the application should also be submitted online.**
- (ix) **30% scholarships will be reserved for girls, which will be transferable to male students in case of non-availability of female candidates**

Further, in case applicants for scholarships are more than the prescribed quota of awards, the Scholarship Screening Committee adopts the following criteria for selection of students for scholarships:—

- (i) By giving priority to those students, whose family income is lower.
- (ii) Applicants with higher percentage of disability be given priority.
- (iii) **If further short listing is necessary, then the applicants studying in Government Institutions be given priority to those studying in Private Institutions; and**
- (iv) **Applicants older in age be given priority to applicants younger in age.**

The parameters/criteria mentioned above at (i), (ii), (iii), (iv) will have weightage in descending order {from (i) to (iv)}.

Pre-matric scholarship for children of rag-pickers

752. SHRI PRAKASH JAVADEKAR: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government has stopped pre-matric scholarship for children of rag-pickers in Maharashtra and other States;
- (b) if so, the reasons therefor;
- (c) if not, the details of beneficiaries during 2009 to 2013, year-wise; and
- (d) what is the performance of Maharashtra in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI MANIKRAO HODLYA GAVIT): (a) to (c) The children/

wards of those engaged in waste picking/collecting have been specifically included as a target group in the Centrally Sponsored Scheme of Pre-Matric scholarship for children of those engaged in 'unclean' occupations with effect from the academic session 2013-14.

(d) Proposal under the Scheme for release of Central assistance from Maharashtra for the year 2013-14 has not been received so far.

Discrimination against young persons with disabilities

753. SHRI SHADI LAL BATRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is aware of the alleged discrimination being met out to unemployed young persons with disabilities in providing employment by Government and private sector companies;

(b) if so, the details thereof and Government's reaction thereto;

(c) the action taken by Government to provide employment to them;

(d) the details of the schemes undertaken by Government for them in the country; and

(e) the number of such persons benefited from these schemes during each of the last two years till present, State-wise particularly Haryana?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) and (b) Section 47 ["Non-discrimination in Government employment"] of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (PwD Act) States, *inter-alia*, that no establishment shall dispense with, or reduce in rank, an employee who acquires a disability during his service, and that no promotion shall be denied to a person merely on the ground of his disability. Besides, Section 33 of the Act requires every appropriate Government to appoint in every establishment such percentage of vacancies, not less than three per cent, from among persons with disabilities.

The Chief Commissioner and the State Commissioners for Persons with Disabilities, appointed under Sections 57 and 60 respectively, of the PwD Act, 1995, are empowered to look into any grievances of persons with disabilities regarding non-implementation of the provisions of the Act, and to take up the matter with the appropriate authorities.

(c) and (d) Section 33 of the PwD Act, 1995 provides for reservation not less